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WP-24833-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 1st OF JULY, 2025

WRIT PETITION No. 24833 of 2025

POONAM ANAND ADVOCATE

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Petitioner - Party in person.

Shri Vivek Sharma - Deputy Advocate General for respondents-State.

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ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned counsel for the respondents raises a preliminary objection with regard to maintainability of a public interest litigation.

Faced with the said objection, petitioner seeks leave to withdraw the petition reserving the right to file a petition on behalf of the affected parties.

Petition is accordingly, dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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